

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6453/2024

[Arising out of impugned final judgment and order dated 05-12-2023 in AS No. 714/2006 passed by the High Court for The State of Telangana at Hyderabad]

MUDDAM RAJU YADAV

Petitioner(s)

VERSUS

B. RAJA SHAKER(D) THRU LRS. & ORS.

Respondent(s)

FOR ADMISSION

IA No. 86667/2024 - EXEMPTION FROM FILING O.T.

IA No. 86666/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 18-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Krishna Kumar Singh, AOR  
Mr. Aruneshwar Gupta, Sr. Adv.  
Mr. R. Santhana Krishnan, Adv.  
Mr. Udhay Krishna G., Adv.  
Mr. Keshav Kumar, Adv.  
Mr. Abhishek Sharma, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Arguments concluded.
2. Judgment is reserved.

(MOHD IBRAHIM)  
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)  
COURT MASTER (NSH)